any amendment, the Constitution (Thirty-fourth Amendment) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 26th August, 1974."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedures and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1974," which has been passed by the Rajya Sabha at its sitting held on the 27th August, 1974."

PAYMENT OF BONUS (AMEND-MENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table of the House the Payment of Bonus (Amendment) Bill, 1974, as passed by Rajya Sabha,

RULES COMMITTEE MINUTES

SHRI SEZHIYAN (Kumbakonam): I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 21st August, 1974

12.21 hrs.

QUESTION OF PRIVILEGE

Alleged band-cuffing of Shri Ishwar Chandhury, M.P., by Bihar Police

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On August 6, 1974, a reference was made in the House to a news-report published in the 'Nav Bharat Times' about the alleged handcuffing of Shri Ishwar Chaudhury, M.P., when he was taken to a court at Patna on August 5, 1974.

The matter was again raised in the House on August 14, 1974. The facts, as reported by the State Government, are as follows.

Shri Chaudhury, along with 63 other satyagrahis, was arrested near the Bihar Legislative Assembly on June 10, 1974 for picketing and violation of prohibitory orders and they were remanded to custody in Phulwarisharif jail, Patna. A case was registered in this connection under sections 143, 188 and 341 IP.C. and section 7 of the Criminal Law Amendment Act 1932.

On June 17, 1974, the satyagrahis in prison started a relay fast proclaiming their objective of eradicating corruption inside and outside the jail.

Shri Chaudhury gave a petition to the jail authorities pointing out that some prisoners had threatened a clash with the "satyagrahis". According to the Jail authorities, the other prisoners were angry with the satyagrahis because they were sitting on fast near the gate and had allegedly used undignified language towards some visitors to these prisoners. On July 2, 1974, there was a scuffle in the jail between two satyagrahis over some issue and this developed into a bigger clash involving other prisoners and also the jail staff. One of the satyagrahis by name Ashwini Kumar Chaubey received a burn injury, besides abrasions A case under sections 147/307/323, IPC has been registered against the Jailor and some warders in this connection on a statement made by Shri Chaubey and is under investigation Departmental action is also being taken against the concerned jail staff allegedly involved in the incident

Shri Chaudhury had reported to the Inspector General of Prisons that two to three hours before the above incident the Assistant Jailor had given him some blows in his stomach. This allegations is being enquired into. Shri Chaudhury had also told the